

AJAY BHALLA, IAS



गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi
21st April, 2020

D.O. No. 40-10/2020-DM-I(A)

Dear Sh Sinha,

As you are aware, vide MHA Order dated April 19, 2020, two Inter-Ministerial Central Teams (IMCTs) have been deputed to the State of West Bengal, to review the implementation of lockdown measures after making on-spot assessment of the situation prevailing in identified select districts. The teams inter alia comprise public health specialists and officers of the National Disaster Management Authority (NDMA), whose expertise can be leveraged by the State Government for management of COVID-19 pandemic.

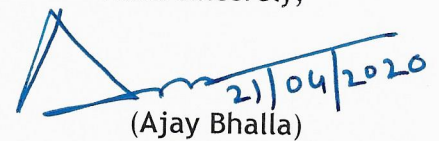
2. You are also aware that these teams have been deputed under the authority conferred on the Central Government under Section 35 of the Disaster Management Act, 2005, sub-clause 1 of which states that: "...the Central Government shall take all such measures as it deems necessary or expedient for the purpose of Disaster Management". The Hon'ble Supreme Court, in the Order dated 31.03.2020, has also observed that the State Governments will faithfully comply with the directives and orders issued by the Union of India in letter and spirit in the interest of public safety. The said observations of the Hon'ble Supreme Court must be treated as directions and faithfully complied with. In view of the powers exercised by the Central Government under the Disaster Management Act, 2005, and the clear directions of the Hon'ble Supreme Court, the obligations imposed on the State Governments in the interest of preventing the spread of COVID-19 must be strictly followed.

3. It has been brought to the notice of this Ministry that both the IMCTs, at Kolkata and Jalpaiguri respectively, have not been provided with the requisite co-operation by the State and local authorities. In fact, they have been specifically restrained from making any visits, interacting with health professionals, and assessing the ground level situation. This amounts to obstructing the implementation of the Orders issued by the Central Government under the Disaster Management Act, 2005, and equally binding directions of the Hon'ble Supreme Court.

4. You are, therefore, directed to comply with the MHA Order dated April 19, 2020 and make all necessary arrangements for the IMCTs to carry out such responsibilities as have been entrusted to them vide the aforesaid Order.

With regards,

Yours sincerely,


(Ajay Bhalla)

Shri Rajiva Sinha
Chief Secretary
Government of West Bengal